

(b) In view of (a) above question does not arise.

(c) and (d) The Fertilizer subsidy is transferred to the farmers in the form of subsidized MRPs which are much lower than the delivered cost of subsidized fertilizers at farm-gate level. Currently, all farmers are getting subsidized fertilizers notified under the subsidy regime at subsidized MRPs.

Non-payment of outstanding amount to sugarcane farmers

†3702. SHRI VEER PAL SINGH YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware of the outstanding balance to farmers of Uttar Pradesh on sugar mills;

(b) whether Government is taking any concrete measures to have the payment of sugarcane dues made to farmers; and

(c) if so, the details thereof and the time by when the payments would be made?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As per the fortnightly report for the fortnight ending 15.07.2009, received from the Cane Commissioner, Government of Uttar Pradesh, the outstanding cane price arrears payable by the sugar mills of Uttar Pradesh to the sugar cane farmers for the current sugar season 2008-09 was Rs. 18.19 crore which is just about 0.29 percent of the total cane price payable for the season. Besides, a sum of Rs.11.04 crore is outstanding as arrears for the last sugar season 2007-08 and a total sum of Rs.80.53 crore pertaining to the sugar seasons prior to 2007-08.

(b) and (c) The position of cane price arrears is monitored on fortnightly basis. The Government of Uttar Pradesh has issued recovery certificates to 64 sugar mills for the sugar season 2006-07 and 21 sugar mills in private sector for the sugar season 2007-08. For the current sugar season 2008-09, the process of payment is on. As such, it is not possible to pinpoint the time by which such outstanding payments would be made.

Conditions for BPL status

†3703. SHRI SAMAN PATHAK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether persons satisfying the 13 conditions prescribed by Government for giving BPL status to a family are getting the facilities meant for BPL families;

(b) whether Government is considering to amend the stipulated conditions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) For identification of rural Below

†Original notice of the question was received in Hindi.